## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.(IB) No.564/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M.

| Name of the Company |  | Melgiri Enterprises -Versus- Scope Vincom Industries Pvt.Ltd. |                        |                     |
|---------------------|--|---|------------------------|---------------------|
| Under Section       |  | 8 & 9<br>IBC  |                        |                     |
| SI.<br>No.          | Name & Designation of Authorized<br>Representative (IN CAPITAL<br>LETTERS) |   | Appearing on behalf of | Signature with date |

QR Mitra
Advocate Gr the
Carporate Doutor.
ORDER

ORDER

No one is present from the petitioner's side. Ld. Counsel for the corporate debtor is present.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor. Petitioner is directed to file affidavit of service within 7 days from today.

List on 24/11/2017 for admission.

(Jinan K.R.)

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Member (J)

(Vijai Pratap Singh) Member (J)